

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

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O.A. No. 382/93

Date of judgement: 7-5-93.

Between

Pedda Chinnikrishna : Applicant

And

1. District Employment Officer,  
District Employment Exchange,  
Visakhapatnam.

2. The Commissioner, Regional  
Provident Fund office,  
Visakhapatnam.

: Respondents

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COUNSEL FOR THE APPLICANT

: Shri P.B. Vijaya Kumar

COUNSEL FOR THE RESPONDENTS

: Shri Vilas V. Afzalpurkar

CORAM

: Shri D. Pandurangreddy  
SPL. Comd. pr. AP.

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.

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(Judgement of the single bench delivered by Justice  
Shri V. Neeladri Rao, Vice-Chairman)

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Heard Shri P.B. Vijaya Kumar, learned  
counsel for the applicant and Shri Vilas V. Afzalpurkar,

for the respondents.  
Respondent 2 issued a requisition to Res-  
pondent 1/sponsoring the names of the candidates  
for the post of messenger and the minimum educational  
qualification prescribed for the said post is failw-  
in Metric/S.S.C.

for applicant  
It is stated, that even though his turn  
has come, his name was not sponsored by the Respondent 1  
on the ground that he has passed S.S.C. and hence  
this OA was filed seeking a direction to Respondent 1  
to sponsor his name to Respondent 2 for consideration

for the post of messenger. Notice before admission was ordered in this OA on 27-4-93 and it is directed to be posted on 21-6-93 for consideration in regard to admission. To-day, this matter was moved by way of lunch motion by submitting that the interviews are going to be conducted by the Respondent 2 for the post of messenger tomorrow i.e. on 8-5-93.

After hearing the learned counsel for the applicant and the learned counsels for Respondents 1 & 2, this Tribunal feels that it is just and proper to pass ~~an~~

*Interim order.* Respondent 2 is directed to interview the applicant for post of messenger in regard to which the requisition was given to Respondent 1 on 4-12-92. If the applicant is selected, he should not be given posting until further orders in this OA.

Post on 21-6-93 for counters in the meanwhile.  
Communicate operative portion by wire at cost.

*V. Neeladri Rao*  
(V. Neeladri Rao)  
Vice-Chairman

(Open court dictation)

Dated 7th May, 1993.

*15592*  
Deputy Registrar (J)

NS

To

1. The District Employment Officer,  
District Employment Exchange, Visakhapatnam.
2. The Commissioner, Regional Provident Fund Office,  
Visakhapatnam.
3. One copy to Mr.P.B.Vijaya Kumar, Advocate, A-9  
Vijayapratap Apartments, Vidyanagar, Hyd.
4. One copy to Mr.Vilas V.Afzalpurkar, SC for P.F. CAT.Hyd.
5. One spare copy.
6. One copy to Mr. D. Panduranga Reddy, Spt. Comr for AP & PVM

*2nd copy  
PVM*

TYPED BY COMPARED BY

CHECKED BY (2) APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R.BALASUBRAMANIAN :  
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JUDL)

DATED: 7 - 5 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 382/93

T.A.No.

(W.P.No )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

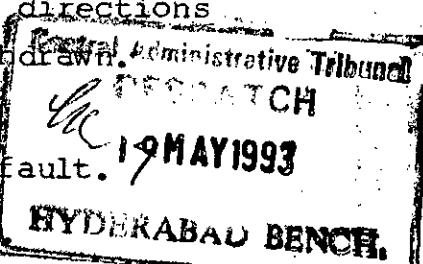
Dismissed as withdrawn

Dismissed

Dismissed for default. 19 MAY 1993

Ordered/Rejected

No order as to costs.



pvm

No. 1118  
V.E